

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 107/MP/2021 alongwith IA No. 36/IA/2021

Subject : Petition under Section 79(1)(c) and Section 79(1)(f) of the Electricity Act, 2003 seeking directions against Power Grid Corporation of India Limited to comply with the Ministry of Power's order bearing Reference No. 23/12/2016-R&R dated 15.1.2021 and extend the commencement of the Petitioner's Long Term Access under the LTA Agreement dated 15.10.2018 to coincide with the revised scheduled commissioning date under the Petitioner's Power Purchase Agreement dated 4.9.2018.

Date of Hearing : 20.10.2023

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : AP Avikiran Solar India Private Limited (AS IPL)

Respondents : Madhya Pradesh Power Management Company Limited (MPPMCL) & 10 Others

Parties Present : Shri Saahil Kaul, Advocate, AS IPL
Ms. Harneet Kaur, Advocate, AS IPL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Aastha Jain, Advocate, CTUIL
Ms. Tejasvita Dhawan, CTUIL
Shri Farukh, AS IPL
Ms. Sonica Hayaraa, AS IPL
Shri Swapnil Verma, CTUIL
Shri Siddharth Sharma, CTUIL
Ms. Muskan Agarwal, CTUIL

Record of Proceedings

Learned counsel for the Petitioner sought time to file an amendment application to bring on record developments subsequent to the filing of the present petition.

2. In response to a query of the Commission as to whether bills in the present case have been raised or not, learned counsel for CTUIL submitted that the Commission has issued a tariff order in respect of the transmission assets under the "System Strengthening

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Scheme at Tuticorin-II and Bhuj PS” vide order dated 30.6.2023 in Petition No. 110/TT/2022 and the bills shall be shortly raised.

3. After hearing the parties, the Commission directed the Petitioner to file the amendment application by 13.11.2023 with an advance copy to the Respondents, including the CTUIL, and the Respondents to file their replies to the amendment application by 1.12.2023 and the Petitioner to file the rejoinder, if any, by 22.12.2023.

4. The Petition will be listed for hearing on 10.1.2024.

By order of the Commission

sd/-

(Rajendra Kumar Tewari)
Bench Officer

